

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CORAM:

Present:

T.C.S.P. No. 330/(MAH)/2017  
MA No.102/2017

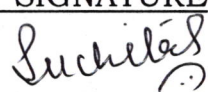
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: M/s. Essar Infrastructure Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

| S. No. | NAME              | DESIGNATION | SIGNATURE                                                                           |
|--------|-------------------|-------------|-------------------------------------------------------------------------------------|
| 50     | SUCHITA<br>SHARMA | Associate   |  |

Common Order

TCSP 329 IN MA 101/2017/230-232/ NCLT/MB/MAH/2017  
TCSP 330 IN MA 102/2017/230-232/ NCLT/MB/MAH/2017  
TCSP 331 IN MA 103/2017/230-232/ NCLT/MB/MAH/2017  
TCSP 332 IN MA 104/2017/230-232/ NCLT/MB/MAH/2017  
TCSP 333 IN MA 105/2017/230-232/ NCLT/MB/MAH/2017  
TCSP 334 IN MA 106/2017/230-232/ NCLT/MB/MAH/2017

For the Petitioner has filed an amendment application for change of appointed date from 1<sup>st</sup> January 2016 to 1<sup>st</sup> April 2016, for there being no objection from Regional Director to such change, this bench hereby allows the amendment directing the petitioner to carry out this amendment in the scheme petition and file the same before this bench.

Since the Regional Director and Official Liquidator, Mumbai have not yet filed their representations, at their request, two weeks' time have been given for them for filing their reports.

List this matter for final hearing on 13<sup>th</sup> April, 2017.

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-  
V. NALLASENAPATHY  
Member (Technical)